Central Administrative Tribunal Principal Bench, New Delhi

Regn. No.RA-125/89 In DA-513/86 Date: 23-10-89.

Shri R. Doraiswami

.... Petitioner

Versus

Union of India

.... Respondents

CORAM: Hon'ble Shri P.K. Kartha, Vice-Chairman (Judl.) Hon'ble Shri P.C. Jain, Administrative Member.

ORDER

(delivered by Hon'ble Shri P.K. Kartha)

The present petition has been filed by the original applicant in OA-513/86 which was disposed of by our judgement dated 28.7.1989. In the said O.A., he had sought the following reliefs:-

- "(1) The applicant prays that his seniority in the Grade of Section Officers be assigned in the Select List of Section Officers of 1965.
 - (2) Consequential fixation of his pay w.e.f.

 1st July, 1968, i.e., date when he re-joined the Ministry of Economic Coordination and Supply, Department of Supply.
 - Under Secretary in the Select List of the appropriate year in which the Section Officers of 1965 seniority was considered. Consequent fixation of seniority in the pay in the grade of Under Secretary and consequent revision of his seniority and confirmation in the Civil List of C.S.S. Grade I Officers.

Or-

- (4) Any other relief which the Tribunal is pleased to grant with due regard to the facts and circumstances of this case."
- 2. After hearing the applicant in person and the learned counsel for the respondents, we held that the applicant was not entitled to refixation of his seniority in the grade of Section Officer and consequential reliefs as claimed by him, as he failed to successfully compete in the first three available opportunities available to him after his reversion from the Military Service.
- a reappraisal of the evidence on the same facts. The decision was based on the interpretation of the relevant rules. The grievance of the petitioner is that the Tribunal adopted a restricted and narrow interpretation. In other words, he is aggrieved by the decision arrived at in the judgement. We see no error apparent on the face of the judgement warranting its review. The petition is, therefore, dismissed.

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(P.C. Jain) Administrative Member (P.K. Kartha) Vice-Chairman(Judl.)